

## LICENSING/REGISTRATION

S.No.	Food Processing Units	<b>CENTRAL LICENSING</b> [Food Safety & Standards ( Licensing & Registration of Food Businesses) Regulations 2011 ; Schedule I, Regulation 2.1.2(3)]	<b>STATE LICENSING</b>	<b>REGISTRATION</b> [Food Safety & Standards ( Licensing & Registration of Food Businesses) Regulations 2011; Regulation 1.2.1(4b)]
I	Dairy units including milk chilling units equipped to handle or process	More than 50,000 litres of liquid milk/day or 2500 MT of milk solid per annum	More than 500 ltrs milk upto 50,000 ltrs	Less than 500 litres
II	Vegetable oil processing units and units producing vegetable oil by the process of solvent extraction and refineries including oil expeller unit	More than 2 MT per day.	Upto 2 MT per day and turnover above 12 lakh	Less than 12 lakh
III	Slaughtering units	Large animals : more than 50 large Small animals including sheep and goats :150 or more Poultry birds :1000 or more per day	Large animals : more than 2 upto 50 Small animals : more than 10 upto 150 Poultry birds : more than 50 upto 1000	Large animals : less than 2 Small animals:less than 10 Poultry birds :less than 50 per day
IV	Meat processing units	More than 500 kg of meat per day or 150 MT per annum	Upto 500 kg meat per day or 150 MT per annum	Less than 500kg
V	All food processing units other than mentioned above including relabellers & repackers	More than 2 MT/day except grains, cereals and pulses milling units	Upto 2 MT /day except grains, cereals & pulses milling units and turnover above 12 lakh	Less than 12 lakh
VI	100 % Export Oriented Units	All	-	-
VII	Importers importing food items including food ingredients and additives for commercial use	All	-	-

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VIII	Food business operators manufacturing any article of food containing ingredients or substances or using technologies or processes or combination thereof whose safety has not been established through these regulations or which do not have a history of safe use or food containing ingredients which are being introduced for the first time into the country. <b>(They need to apply for product approval at FSSAI (HQ) separately before applying for license)</b>	All	-	-
IX	Food Business Operator	Operating in two or more States <b>AND**</b>		Turnover less than 12 lakh
	a) Storage (except frozen)	Capacity more than 50,000 MT	Capacity upto 50,000 MT	-
	b) Storage (frozen) Storage(Frozen +CA)	Capacity more than 10,000 MT Capacity more than 1,000 MT	Capacity upto 10,000 MT Capacity upto 1,000 MT	-
	c) Wholesaler	Turnover greater than 30 crores.	Turnover upto 30 crores	
	d) Retailer	Turnover greater than 20 crores.	Turnover upto 20 crores	-
	e) Distributer	Turnover greater than 20 crores.	Turnover upto 20 crores	
	f) Supplier	Turnover greater than 20 crores.	Turnover upto 20 crores	
	g) Caterer	Turnover greater than 20 crores.	Turnover upto 20 crores	-
	h) Dhabha or any other food vending establishment	-----	All	-
	i) Club/Canteen	-----	All	-

	j) Hotel	Above Five star	Upto Five Star	-
	k) Restaurants	Turnover greater than 20 crores.	Turnover upto 20 crores	-
	l) Packer/Repacker	Turnover greater than 20 crores.	Turnover upto 20 crores	-
	m) Relabeller	Turnover greater than 20 crores.	Turnover upto 20 crores	-
	n) Transportation (having a number of specialized vehicles like insulated refrigerated van/ wagon, milk tankers etc.)	Having more than 100 vehicles/ wagons or turnover more than 30 crores.	Having upto 100 vehicles/ wagons or turnover upto 30 crores.	-
	o) Food Ingredients	Turnover greater than 20 crores	Turnover upto 20 crores	-
	p) Marketer	Turnover greater than 20 crores	Turnover upto 20 crores	
X	Food Catering services in establishments and units under Central Government Agencies like Railways, Air and Airport, Seaport, Defence etc.	All	--	-

\*After the product approval, the license will be given by the Authority competent as per the capacity of production/ handling etc. mentioned in the columns above.

\*\*Each location will be issued separate license (except transporter where one license will be issued for all vehicle of a single transporter/ business). In case FBO is operating in more than two states, he has to obtain one additional Central License for Head office/ registered office and separate license for each location as per Capacity/Turnover (State/ Central License).